

ITEM NO.11 Court 11 (Video Conferencing)

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2993/2020

RG STONE UROLOGY AND LAPAROSCOPY HOSPITAL

Appellant(s)

VERSUS

VINOD KHANNA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81713/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.81717/2020-EX-PARTE STAY and IA No.81714/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.81716/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 18-11-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Jeevan Prakash, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from filing certified copy of the impugned order is allowed.

Issue notice.

In the meanwhile, the operation of the impugned order insofar as the directions with regard to the pre-printed form and the costs are concerned shall remain stayed.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER